GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.1477 TO BE ANSWERED ON 29.07.2025

CHINTAN SHIVIR

†1477. SHRI BHOJRAJ NAG: SHRI BALABHADRA MAJHI: SHRI DEVUSINH CHAUHAN: SHRI KHAGEN MURMU:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has achieved any measurable outcomes following the Chintan Shivir and if so, the details thereof;
- (b) whether any scheme has been strengthened or expanded as a result of the deleberations, if so, the details thereof;
- (c) whether camp has led to any improvement in service delivery to Scheduled Cates (SCs), Other Backward Classes (OBCs), senior citizens or persons with disabilities; and
- (d) if so, the details of major acheivements made or reforms implemented by the Government since the event?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI B.L.VERMA)

(a) to (d): The Ministry of Social Justice and Empowerment is implementing various Acts and its related schemes for welfare of the weaker sections of the society. The implementation of these Acts and schemes is largely with the States/Union Territories (UTs) For effective implementation of the provision of Acts and Schemes and to review the Schemes, sharing of good practices, addressing issues of States and release of funds etc., the Ministry organizes Chintan Shivirs which aim to foster convergence, improve coordination between the Centre and the States/UTs and ensure effective delivery of Government services at the field level.

The Ministers and senior officials of the Social Welfare Departments of States/UTs of attend the Chintan Shivir, which lead to better monitoring and implementation of the Schemes at the State/UT level.

Based on the inputs provided by the State Governments, the Ministry carries out review of the Schemes leading to revision in guidelines of some of the Schemes for better implementation of the Schemes. Long pending issues such as submission of utilization certificates, furnishing beneficiaries data under grant-in-aid schemes, timely submission of data on National Scholarship Portal (NSP) under scholarship schemes, spending of Single Nodal Agency (SNA) balance lying with State Governments, submission of required documents as per guidelines of the Schemes and furnishing of proposals on time etc., were resolved which have yielded positive results in facilitating timely release of funds to the targeted beneficiaries.
